

(2024) 11 CAT CK 0019

In the Central Administrative Tribunal

Case No : Original Application No. 330, 00545 Of 2015

Mohammad Mustafa

APPELLANT

Vs

Union Of India Through General Manager, North Central
Railway, Subedarganj, Allahabad & Ors.

RESPONDENT

Date of Decision : 08-11-2024

Acts Referred:

Citation : (2024) 11 CAT CK 0019

Hon'ble Judges : Om Prakash VII, Member (J); Mohan Pyare, Member (A)

Bench : Division Bench

Advocate : A.K. Srivastava, M.K. Srivastava, Ajay Kumar Rai

Final Decision : Dismissed

Judgement

Om Prakash VII, Member (J)

1. Shri A.K. Srivastava, learned counsel for the applicant and Shri Ajay Kumar Rai, learned counsel for the respondents are present.
2. Learned counsel for the applicant states that the applicant has retired, thus, cause shown in the relief clause does not survive and the OA has become infructuous and the same may be dismissed.
3. Learned counsel for the respondents did not oppose this fact.
4. Accordingly, the O.A. is dismissed as having become infructuous. No costs.
5. All associated MAs also stand disposed of.